

FIR No. 63/20
Case No. 1584/2020
PS Crime Branch
20.02.2021

ARUN KUMAR GANG
मुख्य न्यायाधीश
Chief Metropolitan Magistrate
कमरा नं. 513, South East District
Room No. 513, South East District
साईत न्यायालय नई दिल्ली
Saket Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Rizky Rendhana** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Rizky Rendhana** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



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In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021 (SE)
New Delhi



FIR No. 63/20
Case No. 1573/2020
PS Crime Branch
20.02.2021

अरुण कुमार गंगुली
ARUN KUMAR GANGULI
मुख्य न्यायाधीश
Chief Metropolitan Magistrate
कमरा नं. 516, दक्षिण-पूर्व जिला न्यायालय
Room No. 516, South East District
न्यायालय, नई दिल्ली
Court, New Delhi

VC hearing conducted today via ~~webex~~ **elscb app**.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Thi Ha Kyaw Swar** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Thi Ha Kyaw Swar** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



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In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

—Sd—
(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021 (SE)
New Delhi



अरुण कुमार गर्ग
ARUN KUMAR GARG
मुख्य न्यायाधीश
Chief Metropolitan Magistrate
कमरा नं. 519, रिजर्व जिला न्यायालय
Room No. 519, South East District
साक्षी न्यायालय नई दिल्ली
Sakshi Courts, New Delhi

FIR No. 63/20
Case No. 1585/2020
PS Crime Branch
20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Afwan Anas** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Afwan Anas** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



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In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate,
SED/New Delhi/20.02.2021
New Delhi



FIR No. 63/20
Case No. 1560/2020
PS Crime Branch
20.02.2021

RECEIVED
APPROPRIATE
JUDGE
Chief Metropolitan Magistrate
Room No. 101, Police Station
20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Mehdi Draa** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Mehdi Draa** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



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In view of the aforesaid submissions, It is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)

Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021
New Delhi



FIR No. 63/20
Case No. 1561/2020
PS Crime Branch
20.02.2021

अरुण कुमार गर्ग
ARUN KUMAR GARG
मुख्य महानगर न्यायाधीश
Chief Metropolitan Magistrate
कमरा नं. 518, सैफ, सैफ नगर
Room No. 518, Seef, Seef Nagar
साकेत न्यायालय, नई दिल्ली
Saket Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Tarig Elhaj Ibrahim** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Tarig Elhaj Ibrahim** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



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In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate,
Court New Delhi/20.02.2021
New Delhi



FIR No. 63/20
Case No. 1570/2020
PS Crime Branch
20.02.2021

अरुण कुमार गार्ग
ARUN KUMAR GARG
मुख्य न्यायाधीश
Chief Metropolitan Magistrate
कमल न. ब. कोर्ट नं. 10/1
Room No. 110, Saket Court Complex
साकेत न्यायालय नं. 10/1
Saket Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Abdulla** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Abdulla** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch, however, the passport is in possession of the police.




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In view of the aforesaid submissions, It is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate (CJ)
SED/New Delhi/20.02.2021

FIR No. 63/20
Case No. 1576/2020
PS Crime Branch
20.02.2021

अनुराग कुमार गार्गी
ANURAG KUMAR GARGI
मुख्य न्यायाधीश (पुनर्विचार)
Chief Justice (Reconsideration)
कानून न्यायाधीश, सेंट्रल न्यायालय
Room No. 619, Court East District
राजधानी न्यायालय
Saket Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Jahedul Islam, Mohd. Sohan Mahmud and Mohd. Wasim Bapary** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Jahedul Islam, Mohd. Sohan Mahmud and Mohd. Wasim Bapary** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch and though, the



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passport of accused Mohd. Sohan Mahmud is in court file, the passports of Jahedul Islam and Wasim Bepary are in police possession.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.



do -
(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/29.02.2021
New Delhi

FIR No. 63/20

Case No. 1547/2020

PS Crime Branch

20.02.2021

अरुण कुमार गर्ग
ARUN KUMAR GARG
मुख्य न्यायाधीश, मेट्रोपॉलिटन
Chief Metropolitan Magistrate
कॉर्ट नं. 1, एन. ई. ई. रोड, नई दिल्ली
Room No. 1, N.E.E. Road, New Delhi
श्रीलंका के प्रति
Sri Lanka, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Ahmed Binadullah Ali, Khushida Yusuf @ Kushida Yusuf, Mohd. Jamal @ Mohammed Jamal, Rashida Binty Usup Ali @ Rashida Bintyusup Ali and Yu Sup in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Ahmed Binadullah Ali, Khushida Yusuf @ Kushida Yusuf, Mohd. Jamal @ Mohammed Jamal, Rashida Binty Usup Ali @ Rashida Bintyusup Ali and Yu Sup for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



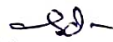
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Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch and though, the passports of the all the accused except accused Mohd. Jamal are in the court file, the passport of Mohd. Jamal is in police possession.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate (SE)
SED/New Delhi/20.02.2021



FIR No. 63/20
Case No. 1574/2020
PS Crime Branch
20.02.2021

अनुराग कुमार वर्मा
ARUN KUMAR VARMA
मुख्य न्यायाधीश, सहायक न्यायाधीश
Chief Metropolitan Magistrate
कोर्ट नं. 50, ई. ए. डि. जे. कोर्ट
Room No. 510, South East District
साकेत न्यायालय, नई दिल्ली
Saket Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Suhail Shaik** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Suhail Shaik** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

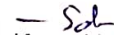


-2-

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.



(Arun Kumar Garg)

Chief Metropolitan Magistrate (SE)
SED/New Delhi/20.02.2021
New Delhi



FIR No. 63/20

Case No. 1556/2020

PS Crime Branch

20.02.2021

आदेश दिनांक 20.02.2021
 आदेश नं. 1556/2020
 चीफ मेट्रोपॉलिटन मजिस्ट्रेट
 कमल नगर, नई दिल्ली
 रूम नं. 615, ग्रेट नॉर्थ ईस्ट डिस्ट्रिक्ट
 सैकट कोर्ट, नई दिल्ली

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Nurdaulet Tursyngali** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Nurdaulet Tursyngali** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



-2-

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate (SE)
New Delhi
SED/New Delhi/20.02.2021



FIR No. 63/20

Case No. 1553/2020

PS Crime Branch

20.02.2021

अनील कुमार गर्ग
ANIL KUMAR GARG
मुख्य न्यायाधीश (आपातकालीन)
Chief Metropolitan Magistrate
कॉर्ट नं. 619, दक्षिण पूर्व जिला
Room No. 619, South East District
राजधानी क्षेत्र नए दिल्ली
Seal of Court, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Kuvanchbek Abakirov** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Kuvanchbek Abakirov** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



-2-

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021 (SE)
New Delhi

FIR No. 63/20
Case No. 1568/2020
PS Crime Branch
20.02.2021

RECEIVED
ADDITIONAL CHIEF
METROPOLITAN MAGISTRATE
CHIEF METROPOLITAN MAGISTRATE
ROOM NO. 100, 101, 102, 103
NEW DELHI

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Md. Muzzamil Mohideen Pulle @ Mohamed Muzammil Mohideen Pulle and Mohd. Sahib Salem Zeinul Abdeen @ Mohd. Shahib Salam Zeinul Abdeem** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Md. Muzzamil Mohideen Pulle @ Mohamed Muzammil Mohideen Pulle and Mohd. Sahib Salem Zeinul Abdeen @ Mohd. Shahib Salam Zeinul Abdeem** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.




-2-

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate,
SED/New Delhi/20.02.2021
New Delhi



अधीनस्थ न्यायाधीश
 ARUN KUMAR GUPTA
 अपील न्यायाधीश (अपील न्यायाधीश)
 चीफ प्रोसेक्यूटिंग मैगिस्ट्रेट
 ऑफ द न्यू दिल्ली अपील न्यायाधीश
 Room No. 111, District Court District
 (अधीनस्थ न्यायाधीश)
 Saket Courts, New Delhi

FIR No. 63/20
 Case No. 1575/2020
 PS Crime Branch

20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Muhammad Huzaifah Baha @ Muhammadhuzaiflah, Mohammad Ruslan Jijaji @ Mohammad Jijaji, Muhaimi Mabiyyoh @ Muhaimi Madiyyoh, Salam Maso-Sod @ Salam Mas-o-Sod and Usman @ Usman Kohtotehle** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
 Ms. Ashima Mandla, counsel for applicant(s).
 IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Muhammad Huzaifah Baha @ Muhammadhuzaiflah, Mohammad Ruslan Jijaji @ Mohammad Jijaji, Muhaimi Mabiyyoh @ Muhaimi Madiyyoh, Salam Maso-Sod @ Salam Mas-o-Sod and Usman @ Usman Kohtotehle** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



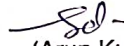
-2-

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.



(Arun Kumar Garg)

Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021
New Delhi



FIR No. 63/20

Case No. 1581/2020

PS Crime Branch

20.02.2021

अरुण कुमार गार्ग
ARUN KUMAR GARG
मुख्य न्यायाधीश (दंडाधीन)
Chief Metropolitan Magistrate
कमरा नं. 419, दक्षिण-पूर्व जिला
Room No. 419, South East District
सफाई न्यायालय, नई दिल्ली
Safai Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Dervishaly Abdraev, Harsan Vushirov, Ibragim Ashimov, Kerim Lokhuza, Makamut Zunurov @ Makhmut Zunurov and Nurlan Myrzabekov** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Dervishaly Abdraev, Harsan Vushirov, Ibragim Ashimov, Kerim Lokhuza, Makamut Zunurov @ Makhmut Zunurov and Nurlan Myrzabekov** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.




-2-

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.


(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED New Delhi/20.02.202 (SE)
Chief Metropolitan Magistrate
New Delhi



FIR No. 63/20
Case No. 1583/2020
PS Crime Branch

अरुण कुमार गर्ग
ARUN KUMAR GARG
मुख्य मेट्रोपॉलिटन न्यायाधिकारी
Chief Metropolitan Magistrate
कमरा नं. 519, दक्षिण पूर्व जिला
Room No. 519, South East District
सफाई न्यायालय, नई दिल्ली
Saket Courts, New Delhi

20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Mirnayuni** in the custody of PS Crime Branch.

Present: Sh. Sanjay Kumar Mishra, Ld. APP for State.
Ms. Ashima Mandla, counsel for applicant(s).
IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Mirnayuni** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.



-2-

In view of the aforesaid submissions, It is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021

